

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD.

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ORIGINAL APPLICATION NO. 864 of 2000.

this the 19th day of April 2001.

HON'BLE MR. RAFIQ UDDIN, MEMBER (J)

Har Prasad, S/o late Sri Kunwar Sen Keyman, R/o Village
ookhan post Diwayee, District Bulandshahar.

Applicant.

By Advocate : B.K. Solanki.

Versus.

Union of India through Ministry of Railway, New Delhi

2. General Manager, Northern Railway, Head Quarters
office, Baroda House, New Delhi.

3. Divisional Railway Manager, Northern Railway,
Allahabad.

Respondents.

By Advocate : Sri G.P. Agarwal.

O R D E R (ORAL)

The applicant-Har Prasad, who is son of late Sri Kunwar Sen, who died while working as Keyman on 10.1.99. The applicant submitted his application before the respondents for his appointment on compassionate grounds in place of his father under dying in harness rules. The claim of the applicant has been rejected by the respondents on the sole ground that the applicant is being illiterate and is not eligible for appointment to any Group 'D' post in the railway administration. The applicant has, therefore, filed this O.A. for issuing directions to appoint him on any post in the railway department.

2. I have heard the learned counsel for the parties and have also perused the pleadings on record.

3. It is not disputed in this case that the

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an applicant is illiterate person and even he cannot make his initial. The learned counsel for the respondents has brought to my notice the circular issued by the Railway Board in ^{Master No. 32 and Subsidiary Circular No 13} which it has been mentioned that the minimum qualification for appointment in class 'D' post is 8th class passed irrespective of the category, trade or department. Since, it is an admitted case that the applicant is an illiterate person, I find that the claim of the applicant has been rightly rejected by the respondents.

4. In view of the above, the O.A. has no merit and the same is dismissed. No costs.

Raj-Medhu
MEMBER (J)

GIRISH/-